

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 477
ANSWERED ON 6TH APRIL, 2017

COMPENSATION FOR ROAD ACCIDENT VICTIMS

*477. SHRI SULTAN AHMED:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to review the compensation rates for road accident victims;
- (b) if so, the details thereof along with the mechanism and time frame for payment of such compensation;
- (c) whether any Committee was constituted in this regard and if so, the details thereof; and
- (d) the time by which it is likely to be implemented?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)

- (a) to (d) A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA
STARRED QUESTION NO. 477 ANSWERED ON 06.04.2017 ASKED BY SHRI
SULTAN AHMED REGARDING COMPENSATION FOR ROAD ACCIDENT VICTIMS**

(a) to (c) The Ministry of Road Transport and Highways constituted a Group of Ministers (GoM) from across states to deliberate upon and propose strategies for reducing road fatalities and to suggest actionable measures for implementation. On the basis of recommendations of the GoM, Ministry introduced the Motor Vehicles (Amendment) Bill, 2016 in the Parliament (Lok Sabha) on 9th August, 2016 for consideration and passing which inter-alia proposes hikes in compensation for third party insurance cover and compensation in case of hit and run cases.

(d) The Bill was referred to the Department – related Parliamentary Standing Committee on Transport, Tourism and Culture for examination and report. The Committee has presented its report to the Rajya Sabha on 8th February, 2017. The Cabinet note for amendment to the Motor Vehicles (Amendment) Bill, 2016 has been passed by Cabinet in its meeting dated 31st March, 2017. Now the Bill with amendments will be sent to Lok Sabha for consideration and passing.
